

directly through its own agencies or whether it will entrust the same to other bodies or individuals acting as its agents?

**The Minister of Commerce (Shri Kanungo):** (a) Yes, Sir.

(b) The Government of India.

(c) It will not be in the business interest of the corporation of the sellers to disclose this information.

(d) Through cooperative societies of jute growers.

**Trade Restrictions imposed by Tibetan Authorities**

\*228. **Shri J. B. S. Bist:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether any restrictions have been placed by the Tibetan authorities on the export to India of salt, wool and borax;

(b) if so, what impact it had on the economy of the Bhotyas whose livelihood depends on trade with Tibet; and

(c) whether Government propose to have some kind of trade agreement to regulate Indo-Tibetan trade?

**The Minister of Commerce (Shri Kanungo):** (a) Complaints from traders have been received but the Government is not aware of any formal restrictions.

(b) Does not arise.

(c) Indo-Tibetan trade is regulated by the trade agreement signed between India and China on the 14th October, 1954. The trade agreement has expired on 31st December, 1958, and negotiations are in progress for its extension. Simultaneously talks are also being held for a fresh trade agreement with China.

**Film on Harijans**

\*229. **Shri Sonavane:** Will the Minister of Information and Broadcasting be pleased to refer to the reply given

to Starred Question No. 364 on the 29th November, 1958 and state:

(a) when the shooting of the film on the removal of untouchability will begin and when the film would be completed; and

(b) what would be the total cost of production of the film?

**The Minister of Information and Broadcasting (Dr. Keskar):** (a) The draft of an agreement has been prepared and is expected to be finalised shortly; after the agreement is concluded production will commence. The film will take about a year to complete.

(b) The cost of production of the film is estimated to be Rs. 2 lakhs.

**Calcutta Corporation**

\*230. **Shri Halder:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) the sum due to the Calcutta Corporation from the Central Government on account of services rendered to Central establishments in that city as on 31st December, 1958; and

(b) whether any request has been received from the Calcutta Corporation to settle the outstanding dues?

**The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda):** (a) The information is being collected and will be laid on the Table of the House.

(b) Yes.

**Manufacture of Fertilizers**

\*231. { **Shri Kamal Singh:**  
**Qazi Matin:**

Will the Minister of Commerce and Industry be pleased to state:

(a) whether Government are aware that in some Western countries fertilizers are economically produced as a small and medium scale industry; and

(b) if so, whether Government contemplate starting small units for the manufacture of fertilizers?